

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 212
IB-940/ND/2020

IN THE MATTER OF:

M/s. Shri Garuna Management Service Pvt. Ltd.

...PETITIONER

Vs.

M/s. Amritsar MSW Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 25.03.2021
(Virtual Hearing/Physical Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI KAPAL KUMAR VOHRA, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational Creditor :Mr. Rohit Chaudhary, Advocate.
For the Respondent/Corporate Debtor :Mr. Bishwajit Dubey, Ms. Surabhi
Khattar, Mr. Prafful Goyal,
Advocates.**

ORDER

Heard the submissions made by the Learned Counsel for the petitioner/operational creditor as well as Counsel for the corporate debtor. A joint application has been filed under Rule 11 of the NCLT Rules, 2016 to take on record the terms of the settlement arrived between the parties and to dispose of present section 9 petition with liberty to revive the same in accordance with the settlement terms more particularly detailed in para 4 of the above application.

Having heard the submissions made by the Counsels for both the parties and having noted the contents of the application the petition is disposed of in terms of settlement and liberty is granted as prayed for.



**(K.K. Vohra)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Meenu)